

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

STARRED QUESTION NO:210
ANSWERED ON:16.08.2011
ENCROACHMENT ON PUBLIC LAND
Ram Shri Purnmasi

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether the Supreme Court had made certain adverse observations on the Delhi Development Authority (DDA) in regard to its failure to remove large scale encroachments on public land in Delhi;
- (b) if so, the details thereof indicating the total land owned by the DDA and the land out of it, presently under encroachment;
- (c) the details of anti-encroachment programmes launched and police complaints lodged by DDA alongwith the present status thereof during each of the last three years and the current year;
- (d) whether a large number of illegal colonies have come up on DDA land; and
- (e) if so, the details thereof alongwith the steps taken by the Government to remove/regularise all such colonies?

Answer

THE MINISTER OF URBAN DEVELOPMENT (SHRI KAMAL NATH)

(a) to (e): A Statement is laid on the Table of the Sabha.

STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED QUESTION NO. 210 FOR 16.08.2011 REGARDING "ENCROACHMENT ON PUBLIC LAND".

(a): Certain adverse observations were reported in the news paper (Indian Express) dated 05.05.2011 quoting Hon. Supreme Court in the case of M. C. Mehata Vs. Union of India & others. However, when the order of the Hon'ble Supreme Court was received in this case (IA No.2447-2448) in IA No.22 Writ Petition Civil No.4667 of 1985 dated 05.05.2011, no such observations of Hon'ble Supreme Court were found.

(b): Since inception of DDA in the year 1957, land measuring (A) 75958.47 acres has been acquired by the DDA, (B) 24,993.36 acres of lands earlier vested in the Delhi Improvement Trust, predecessor body of DDA was transferred to DDA in the year 1957 and (C) 691 acres of lands were transferred to DDA by the then Ministry of Rehabilitation as a package deal in the year 1983-84. Total (A 75958.47 + B 24993.36 + C 691 = 101642.83)

1398.53 acres of land is under encroachment.

(c): The details of demolition programme carried out during the last 3 years to remove the encroachment is as under :-

Year	De-molition Program Fixed (in nos.)	De-molition Pro-programme carried out due to non-avail-ability (in nos.) of Police Force which were carried later on	De-molition Program postponed
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2008-2009	370	199	171
2009-2010	414	278	136
2010-2011	385	249	136
Total	1169	726	443

During the last 3 years 726 demolition programmes have been executed. 8247 structures have been demolished and 224.60 acres of land has been reclaimed.

During the last 3 years 449 Complaints have been lodged with the Delhi Police against the encroachment on DDA land. However, after lodging complaints with police, the encroachments are removed by the DDA.

(d): 240 unauthorized colonies are existing, in some cases partly, on the DDA land, which are in the list of 1639 unauthorized colonies

proposed to be regularized by GNCTD.

(e): There are 240 unauthorized colonies existing, in some cases partly, on the DDA land, which are in the list of 1639 unauthorized colonies proposed to be regularized by the GNCTD. A list of these colonies is at Annexure-I. The encroachments on DDA land which are part of these unauthorized colonies cannot be removed in view of the provisions of the Delhi Laws (Special Provisions) Act, 2011. The Government of India has issued guidelines for regularization of unauthorized colonies in Delhi, which are placed at Annexure- II.